

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 07th day of August, 2018.

ORIGINAL APPLICATION NO. 330/00748/2018

Present:

HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A)
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

1. Suneeta Singh aged about 40 years, W/o Sri S.K. Singh R/o 771R/2 Meeraipur, Allahabad.
2. Pratima Singh W/o Late Raj Kamal Singh, working as ECRC posted at Allahabad.
3. Rashmi Pandey W/o Late Shada Shiv Pandey working as ECRC at Allahabad.
4. Mehndi Raza S/o A.R. Zafri working as ECRC at Allahabad.
5. Kumkum Agrawal, W/o Late Anil Agrawal, working as ECRC at Allahabad.
6. Surita Sarvadikari W/o Late M. Sarvadikari working as ECRC at Allahabad.
7. Nisha Devi W/o Late Mahendra Kumar working as ECRC at Allahabad.
8. Anju Srivastava W/o Late Sushil Srivastava working as ECRC at Allahabad.
9. Chandani Singh W/o Subhash Singh working as ECRC at Allahabad.
10. Ravi Mohan Srivastava working as ECRC at Allahabad.
11. Rafat Zahoor Jafri
12. Nokhey Lal
13. Sandhya Pandey
14. Bhuneswar Goswami
15. Asara Tariq
16. Veena Pandey
All C/o of General Manager North Central Railway, Allahabad.

.....Applicants.

By Advocate: Shri Sunil/Shri K.C. Sinha/Shri R.C. Sinha/Shri Vibhu Singh

VERSUS

1. Union of India, through Chairman/Director Railway Board, Ministry of Railways, New Delhi.

2. General Manager, North Central Railway,
Allahabad.

3. Assistant Personal Officer North Central Railway,
Allahabad.

.....Respondents

By Advocate : Shri S.M. Mishra

O R D E R

BY HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (A)

Heard Shri K.C. Sinha learned counsel for the applicants and Shri S.M. Mishra, learned counsel for the respondents.

2. Learned counsel for the applicants submitted that at this stage, applicants have filed representation dated 9.7.2018 before the respondent No. 3 to consider their case in view of order dated 22.2.2018 of the Railway Board and he requests that his grievance may be redressed if a direction is given to the competent authority to consider and decide his representation of the applicants dated 9.7.2018 (Annexure A-7) and till that time not to implement the impugned order. He further submitted that order dated 26.7.2018 issued by the Ahmedabad Bench of the Tribunal had stayed the similar order dated 29.6.2018 issued by the Eastern Railway.

3. Learned counsel for the respondents submitted that Ahmedabad Bench of this Tribunal ex-parte stayed order dated 29.6.2018 without hearing of counsel for the respondents and submitted that competent authority may be directed to consider and dispose of the representation of the applicants and the same will be decided expeditiously.

6. In view of the limited prayer made by the counsel for the applicants but without commenting anything on the merits of the case, the O.A. is disposed of at the admission stage with a direction to respondent No. 3/Competent Authority to decide the representation dated 9.7.2018 (Annexure A-7) of the applicants in the light of circular dated 22.2.2018 of the Railway Board by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The decision so taken on the representation shall be communicated to the applicants. Till that time, respondents shall maintain the status quo of the applicants in respect of impugned order dated 29.6.2018. No order as to costs.

(Rakesh Sagar Jain)

Member (J)

(Gokul Chandra Pati)

Member (A)

Manish/-